

ITEM NO.10

COURT NO.12

(RECORD OF PROCEEDINGS-II)
SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 20048/2024

[Arising out of impugned final judgment and order dated 27-06-2024
in AP No. 535/2022 passed by the High Court at Calcutta]

STATE OF WEST BENGAL & ORS.

Petitioner(s)

VERSUS

M/S. B.B.M. ENTERPRISES

Respondent(s)

(IA No.195221/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 09-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Mr. Varij Nayan Mishra, Adv.

For Respondent(s) :

Mr. Sudhanshu Choudhari, Sr. Adv.
Mr. Sakya Sen, Sr. Adv.
Mr. Sarad Kumar Singhania, AOR
Mr. Yash Singhania, Adv.
Ms. Nilanjana Adhya, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

The appeal is allowed in terms of the signed reportable order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)

(Signed reportable order is placed on the file)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 20048/2024

[Arising out of impugned final judgment and order dated 27-06-2024 in AP No. 535/2022 passed by the High Court at Calcutta]

STATE OF WEST BENGAL & ORS.

Petitioner(s)

VERSUS

M/S. B.B.M. ENTERPRISES

Respondent(s)

(IA No.195221/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Mr. Varij Nayan Mishra, Adv.

For Respondent(s) :

Mr. Sudhanshu Choudhari, Sr. Adv.
Mr. Sakya Sen, Sr. Adv.
Mr. Sarad Kumar Singhanian, AOR
Mr. Yash Singhanian, Adv.
Ms. Nilanjana Adhya, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

The appeal is allowed.

Reasoned order shall follow.

(DEEPAK GUGLANI)
DEPUTY REGISTRAR

(PREETI SAXENA)
COURT MASTER (NSH)